

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36321/2017

(Arising out of impugned judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.

IA No. 146425/2019 - APPLICATION FOR SUBSTITUTION

IA No. 121807/2017 - CONDONATION OF DELAY IN FILING

IA No. 146428/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 121809/2017 - EXEMPTION FROM FILING O.T.

IA No. 146414/2019 - EXEMPTION FROM FILING O.T.

IA No. 146411/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 21-04-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Rekha Pandey, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Manoj Kumar Dwivedi, Adv.
Mr. Shashank Singh, AOR
Mr. P C Patnaik, Adv.
Mr. Praveen Kumar Kashyap, Adv.
Mr. Bhupesh Kumar Pathak, Adv.
Mr. Ramnesh Kumar Sahu, Adv.

Mr. Vipin Kumar Jai, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the

petitioner-State of Uttar Pradesh seeking adjournment as the information for filing the substitution application in respect of respondent No. 2 is awaited at the district level, the matter stands adjourned by four weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR